

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No. 510 OF 2000.

Thursday this the 27th day of July 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Kumaran A.K.,
Postmaster, Head Post Office,
Changanacherry,
Chnganacherry Division.

Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Union of India represented by the
Secretary to the Government of India,
Department of Posts,
Ministry of Telecommunications,
New Delhi.

2. The Chief Postmaster General,
Kerala Circle, Trivandrum.

3. The Superintendent of Post Offices,
Changanacherry Division,
Changanacherry.

4. Smt. M.K. Rajamma,
Sub Postmaster,
Chingavanam.

5. Sri. K.V. Kurian,
Sub Postmaster,
Perunnai.

Respondents

(By Advocate Shri. M.R. Suresh, ACGSC(R.1-3)

The application having been heard on 27th July 2000

the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- i. To quash Annexure A1 to the extent it posts respondents 4 and 5 at Perunnai and Chingavanam respectively without considering the claim of the
- ii. To direct the respondents to consider the claim of the applicant for posting as sub-postmaster Perunnai and Chaingavanam in accordance with law.
- iii. Alternatively to direct the respondents to consider A4 representation and pass appropriate orders, and to allow the applicant to continue at Changancherry until transferred to one of his choice station on the basis of his seniority.
- iv. Grant such other reliefs as may be prayed for and the Court may deem fit to grant, and
- v. Grant the cost of this Original Application.

2. When the O.A. was taken up, learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 2nd respondent for redressal of his grievance and to direct the 2nd respondent to consider the same and pass appropriate orders within a reasonable time.

3. Learned counsel appearing for the respondents submitted that there is no objection in permitting the applicant to submit a representation to the 2nd respondent.

4. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent through proper channel within one week. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders as expeditiously as possible.

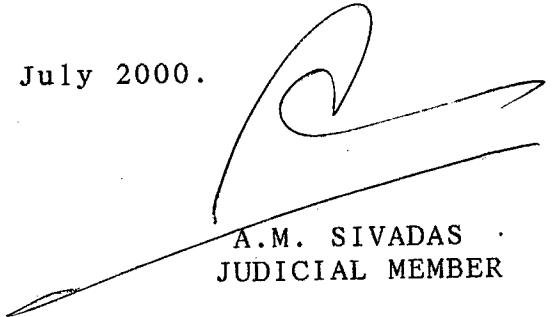
5. The status quo of the applicant as on today shall be maintained till the disposal of the representation.

6. O.A. is disposed of as above. No costs.

Dated 27th July 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

IV

List of Annexures referred to in the order:

Annexure A1: True copy of the Order No.B/8-5/2000, dated 10.5.2000 issued by the 3rd respondent.

Annexure A4: True copy of the representation dated 24.4.2000 submitted by the applicant to the 3rd respondent.